

**IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT NO.III**

(IB)-224(ND)/2017

IN THE MATTER OF:

M/S.Apar Industries Limited

.....PETITIONER

Vs.

M/s. Accurate Transformers Limited

.... RESPONDENT

SECTION :

Under Section 9 IBC Code 2016

Order delivered on 20.7.2017

Coram :

**R. VARADHARAJAN,
Hon'ble Member (Judicial)**

For the Petitioner/applicant : Mr. Apporva Bhumesh, Advocate
For the Operational Creditor : Ms. Madhavi Khare, Advocate

For the Respondent : Mr. Anuj Arora, Advocate
For the Corporate Debtor

ORDER

Learned Counsel for the parties are present and it is represented by the Ld. Counsels for the parties that the matter is likely to be settled as the parties are on the verge of finalizing the terms of settlement.

It is further represented by the Ld. Counsel for the petitioner that the matter may be posted for hearing on Monday, the 24th July, 2017 for reporting settlement, failing which to proceed with the matter.

Let the matter be posted on 24.7.2017.

— Sd —

**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**

Surjit
20.7.2017